

Before the Hon'ble National Green Tribunal Western Zone

Pune, At Pune

Original Application No. 33/2025

Pathan Fuzailkhan Ashifkhan

... Applicant

Versus

Gujarat Pollution Control Board and 3 others

... Respondents

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Date: 29/03/2025

Pune

Sikori
 Adv for Respondent No.2
 (For Adv. S.A. Panse)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
BENCH, PUNE AT PUNE

ORIGINAL APPLICATION NO. 33/ 2025 (WZ)

Pathan Fuzailkhan Ashifkhan

... Applicant

VERSUS

Gujrat Pollution Control Board and 3 Others

... Respondents

AFFIDAVIT AND REPLY OF THE RESPONDENT NO. 2

I Mr. Vangala Vijay Bhasker Reddy partner of Eco Waste Management (EWM) (Respondent no. 2), age- 52 years; occupation- business, residing at plot no. 2 Jalvayu Vihar near Pratima Hospital, Kukatpally, Hyderabad, Telangana- 500072 hereby state on solemn affirmation as under:

1. It is submitted that the Respondent No. 2 herein is the Partner of M/S. Eco Waste Management (hereinafter referred to as "EWM") and as such is well acquainted with the facts of the case and as the issue pertains to the industry located at Plot Nos. 201 to 204, GIDC Palej, Village Palej, District Bharuch, Gujarat 39220. the Respondent No.2 craves leave of this Hon'ble Tribunal to file this Affidavit in Reply.

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2. At the outset, it is submitted that the present Application is a motivated one and is filed with a malafide intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts and therefore the Application is liable to be dismissed on this ground alone, and further there are no any proofs of the allegations made in the application and therefore false to the knowledge of the Applicant and made with ulterior motives.
 3. It is submitted that the Applicant have not come with clean hands before this Hon'ble Tribunal, thus violating the doctrine of equity i.e. "*those seeking Equity must do Equity*", as the Applicant has deliberately not disclosed certain material facts, which will be mentioned in detail in the coming paragraphs.
 4. The Respondent no. 2 states and submits that the entire application has been filed by this Applicant on fabricated and concocted grounds as well as facts and thus denied by this Respondent *in toto*, calling upon the Applicant to strictly prove the same through either documentary evidence or otherwise. This Respondent to save the time of this hon'ble tribunal would like to give only specific para wise denials which are totally false and fabricated and thus, bring before this hon'ble tribunal the true and correct factual scenarios in the preceding paragraphs one after the another.
 5. The Respondent no. 2 submits that the contents mentioned in Para No. 5 of the application are totally fallacious and sham as the Applicant contradicts its own



contentions by mentioning in Paragraph No. 4 that the Gujarat Pollution Control Board (R-1, hereinafter referred to as “GPCB”) after its detailed and strict scrutiny of the project proposal and also ensuring that it is Environmentally Sound Technology (EST) thereafter only granted Combine Consent and Authorization (hereinafter referred to as “CCA”) to operate on 18/7/2023 i.e. 18th July 2023 to the Respondent No. 2. Whereas in Paragraph No. 5 the Applicant alleges that the Respondent No. 2 commenced its activity and operations in April 2023, i.e. 2 months prior to the date of grant of consent and authorization by the GPCB which patently reflects the contradictions in application of the applicant.

6. The Respondent no. 2 states that further in Paragraph No. 5, the Applicant contends that Respondent continued with its activity and operations for a period of two years without any waste treatment resulting in accumulation of approximately 800-1000 truck-loads or about maximum 22,500 MT of waste of which firstly, the Applicant has failed to provide any documentary proofs as to the source from where they procured this measurements, as this measurement are baseless and secondly, their alternative assertion as to measurement exposes there diffidence, as the Applicant has no personal knowledge so far as the facts are concerned.
7. Without prejudice to whatever is stated above, the Respondent no.2 further states that the applicant’s alleged measurement is of 800-1000 truck-loads or 22,500 MT of waste and is stated to be left unattended because for two years operations were conducted without any waste treatment, whereas the Respondent NO. 2 is



authorized to deal with 2,70,000MT per year as per the CCA granted GPCB i.e. Respondent no. 1, but according to Applicant only 22,500 of waste is allegedly accumulated over two years, this shows the frivolous and malafide allegations made against the Respondent no. 2 by the Applicant.

8. The Respondent No. 2 vehemently denies the contents of paragraph no 6 and 7 of the application, as it is glaringly false and unfounded and as admitted by the Applicant that the GPCB has only after strict and detailed examination and after ensuring that it is Environmentally Sound Technology, granted the CCA to the Respondent no.2 on 18/7/2023, the GPCB has put forth certain conditions along with the CCA. The Respondent no. 2 has complied with all such conditions. Specifically condition No. 1.4, requires the Respondent no.2 to provide for automatic spark arrestor in the process area and LEL detector handy equipment in hazardous waste & handling area; the Respondent no. 2 has in accordance with this condition installed required mechanisms and whereas as required under condition no. 1.16, the Respondent no. 2 has also made arrangements to ensure that green belt as per the Central Pollution Control Board (hereinafter referred to as "CPCB" i.e. Respondent no. 4) guidelines is maintained.
9. The Respondent no. 2 also submits that allegations as to absence of geomembrane lining are fictitious and made without any documentary evidence and as such there is geomembrane lining installed in the foundation, because in the absence of the same the GPCB would not have not granted CCA and that the Respondent no. 2 also denies the allegations that there is no any concrete floor.



this is totally sham and as the fact of the matter the Respondent no.2 has installed concrete floor for the shed area admeasuring 4540 sq.mtrs for storing and preprocessing area.

10. The Respondent No. 2 submits that the illusory allegations of the Applicant are evident from the fact that, the Applicant based on false google images, is alleging that the liquids from the tank has already washed out and also leached in the ground whereas the Respondent no. 2, has in compliance with the CPCB guidelines, has provided for adequate storage tanks for hazardous waste and the Applicant has not filed and expert report or scientific report showing that the hazardous liquid has leached into the ground and in the absence of expert/scientific report shows the baselessness of the applicant's allegations.
11. The Respondent no.2 denies the contents of Para No. 8 of the application as the Applicant in paragraph no.5 has alleged that the Respondent no.2 has carried activities for approximately two years, whereas the GPCB has issued closure directions on 13/9/2023 and 30/11/2023, and post such directions the Respondent no. 2 has maintained the maintained status quo in respect of the said projects and as such no operations have been carried out by the Respondent no.2 on the said plant.
12. The Respondent no. 2 further states that the allegations as to noxious odors are totally false, because as per condition no. 3.7, there are odour control system and fume extraction system in the process area, which are installed and working as



the adequate measures were also taken by the Respondent no.2 to control odour nuisance.

13. The Respondent no. 2 denies the contents of paragraph no. 9 and 10, where the Applicant is praying for remediation of the alleged accumulated waste by transporting it to another waste management plant and for which the cost estimated by the Applicant will be Rs. 3 Crores but in absence of calculations or documentary proof thereof the same cannot be considered by this Hon'ble Tribunal while deciding the present application in merits and in accordance with law.
14. The Respondent no.2 further humbly submits that the Respondent no. 2 is and had always been ready and willing to complete the remediation process for the alleged accumulated waste for which it is necessary that the GPCB i.e. Respondent no.1 permits the Respondent No. 2 to again start the operations of the said unit and grant him the permission to use additional waste as per the preprocessing guidelines for transporting the said material to coprocessing plants across India as it not at all possible to transport the said waste as it is which not only this Applicant but also the Respondent no. 1 is aware but is purposefully and hand in glove with the Applicant denying the same to the Respondent no.2.
15. It is further brought to the kind attention of this hon'ble tribunal that the Respondent no.2 has always being diligent enough to follow the guidelines as well as laws made for waste management but in the present scenario it is only



and only on account of the delay and latches of the Respondent no.1 that the present peculiar circumstances have arised for no fault of the Respondent no. 2 as alleged by the applicant.

16.The Respondent no.2 denies the contents of paragraph no.11, as it is frivolous and reflects the very contradictions in the application where the Applicant alleges that in the interest of environment and huge risk it poses to human life, the waste should be treated and disposed by using Environmentally Sound Technology (EST) but in Paragraph No. 4 the Applicant states that only after detailed and strict scrutiny, and adequacy of the treatment proposed being the Environmentally Sound Technology (hereinafter referred to as "EST"), the GPCB had granted CCA to the Respondent no. 2.

17.Further the Respondent no.2 would humbly bring before this hon'ble tribunal that in one breath the Applicant admits that the Respondent no.2 was granted the CCA because it had EST with long term environmental benefits and zero waste management and on the other hand contradicts his own statements by stating that there are no such processes installed by the Respondent no. 2.

18.The Respondent No. 2 strongly denies the contents of Paragraph No. 12, as there is no such violation of the guidelines of the CPCB and also no any violation of the conditions mentioned in CCA, there is no need to have supervision of experts

from the ministries and other authorities mentioned therein and if the Applicant thinks a need for the same he should be put to strict proof thereof.

19. The Respondent no.2 further submits that application is false and is motivated by anti-social elements as in paragraph no. 5, the Applicant states that Respondent no.2 has not made concrete flooring, and also has failed to show the basis of this allegation but, in paragraph no. 15, Applicant states that the Respondent no. 2 had shed over 4540 sq.m area out of the total plot areas of 36291 sq.m but there is no documentary proofs, except alleged google photos, produced by applicant, which also have been filed without following the due process of law.
20. The Respondent no. 2 submits that, the contents of paragraph no. 16 amount to admissions and further contradicts the applicant's previous contentions reflecting there baseless allegations as in paragraph no. 16 the Applicant states that "*After detailed scrutiny of site location. acceptance to GIDC, completion of TSDF requirements for its safe working, R-1-GPCB granted on 18/07/2023 the Consent and Authorization...*". TSDF requirements refers to Transport, Storage, Disposal facility, even though the said facility was required by the Respondent no.2 being zero waste management unit.
21. The Respondent no.2 states that As GPCB had granted CCA only after ensuring that TSDF requirements were fulfilled, the applicants negatives the paragraph no. 6 where it is stated that "*even in the Google Photo, it shows array of tanks from which liquid has already washed out and also leached in the ground*" and



had the scenario be such that the Respondent no.2 was not having adequate storage facility, as alleged by the Applicant based upon google photos, the Respondent no. 2 would not have passed the muster of TSDF requirements, thereby would not have been granted with CCA by GPCB.

22.The Respondent no.2 denies paragraph no. 17 of the application as false and contradictory to the paragraph no. 5 of the application whereas in paragraph no. 5 the Applicant states that the Respondent no. 2 commenced its activity and operations in April, 2023; whereas in paragraph no. 17 it states that after obtaining the CCA from GPCB, the R-2-EWM started operations, and CCA was granted on 18th July 2023 and if the Respondent no.2 had commenced its activity two months before the grant of CCA, as alleged by the applicant, during the detailed scrutiny of the GPCB, it would have pointed out the same, but it is not so.

23.The Respondent no.2 states that as per paragraph 17, the Applicant states that "currently the site is **full** of waste collected from various industries" whereas in Paragraph no. 15 the Applicant states that there is shed on 4540 sq.m area out of total plot area of 36291 sq.m. whereas the Applicant failed to provide any proof as to the source of this information, except alleged google photos, which has also not being duly supported.

24.The Respondent no.2 contends that paragraph no. 19 of the applications is false and baseless and therefore calls upon the Applicant to strictly prove the same.

25. The Respondent no. 2 denies the contents of paragraph no. 20 of the application as false and frivolous, as the geomembrane lining is already installed, because in the absence of the same, the Respondent no.2 would not have passed the muster of TSDF requirements, and also would not have been granted with the CCA and further, so far as the fire control measures are concerned, the Respondent no.2 had

- i. complied with “pre-processing and Co-processing of Hazardous and other wastes in Cement plants as per Hazardous and other wastes, Rules of 2016”;
- ii. installed continuous emission monitoring system for VOC, HF, C12, Butylene, and H2S in storage and process area;
- iii. had installed automatic spark arrestor in process area and LEL detector handy equipment in hazardous waste & handling area;
- iv. had made arrangements of adequate storage tanks as per CPCB guidelines;
- v. had made efforts for the development of green belt as per the CPCB guidelines;

and along with the above various efforts are taken by the Respondent no.2 to ensure that the fire control measures are up to date and working including fire control system having storage tank of 1,30,000 liters of water supported by generator, which may kindly be considered by this hon'ble tribunal at the time of deciding this application.



26. The Respondent further denies the contents of Paragraph no. 21 of the application as fictitious and unsubstantiated by any cogent documentary evidence as the Applicant contradicts his own contentions, i.e. in paragraph no. 6 the Applicant on the basis of alleged google photos states that "the liquid has already washed out and also leached in the ground", where the is asserting that the liquid has reached in the ground; whereas in paragraph no. 21 the Applicant states that "It is hazardous waste is toxic, corrosive, highly inflammable, reactive and can leach to contaminate the soil and ground water." where the Applicant is asserting the contingency which according to the Applicant might happen, which patently shows the dubious, concocted, contrary allegations made by the Applicant against the Respondent no.2.

27. The Respondent no. 2 humbly submits that the Respondent no.2 had taken requisite steps to control the odor factor and prevent any contamination of water. The Respondent no.2 has in relation to odor and water contamination as under;

- i. Had taken adequate steps to control odor nuisance;
- ii. Had ensured that any waste incompatible for the co-processing is not received;
- iii. Had ensured that the waste is not stored in haphazard manner;
- iv. Had made adequate storage facilities as per the CPCB guidelines;
- v. Had installed air pollution control system;
- vi. Had installed chimney of 20 meters along with ladder and platform in case the officer of the board intends to inspect;
- vii. Had put in place the fume exaction system in the process area.

28. The Respondent no. 2 states that contents of paragraph no. 22, 23 and 24 of the application are denied as mere allegations without any documentary proofs and the Respondent further submits that in case the appropriate directions are given by this Hon'ble Tribunal to the Respondent no. 1 for directing to permit the Respondent no. 2 to operate the said preprocessing unit which has been closed as per the closure directions issued by the GPCB on 13/9/2023 and 30/11/2023.

29. The Respondent no.2 denies all the frivolous and baseless allegations made of cartels as made by the Applicant in paragraph no. 25 as the Applicant has failed miserably to produce any specific or general previous instance on the basis of which the Applicant is alleging that the Respondent no.2 charges heavy charges and then abandons the place and had done the same at any other places, which has not been substantiated by any evidence.

30. The Respondent no.2 denies the contents of paragraph no.26 as being totally false as mentioned above that the Applicant has made frivolous allegations against the respondent. No. 2, keeping in sight the baseless nature of such allegations the Applicant had failed to show even prima facie existence of such alleged facts so as to make out any need for any high level committee to be setup to investigate the alleged malpractice.

31. The Respondent further denies the allegations made by the the Applicant as the Applicant alleges that the Respondent no.2 is absconding but has deliberately suppressed the fact that the Respondent no. 2 has been granted on bail in



connection with FIR dated 16/10/2024 as the complainant therein failed to make out any prima facie case against the present Respondent no.2.

32. Further, the Respondent no.2 humbly submits that this proves that the Respondent no.2 was not absconding but was already cooperating with the investigation agency and the allegation as to the existence of organized crime has nothing to do with the present application, as the Hon'ble Tribunal as per section 14 of the National Green Tribunal Act, 2010 is empowered to decide cases of civil nature only and the Applicant is deliberately making such false criminal allegations only with the sole intention of misleading the hon'ble tribunal, and malign the image of Respondent no.2 not only before this hon'ble tribunal but also in the eyes of public in general.

33. The Respondent no. 2 denies the contents of paragraph no. 27 of the application. As the Applicant has failed to make out any clear case, merely mentioning that there is substantial question relating to environment would not suffice, and thus the Respondent no.2 further submits that the case did not possess the requisite substance to stand independently on its own merits.

34. The Respondent no.2 further submits that the present applications filed by the Applicant is not within the prescribed period of limitation as per the allegations set out by the Applicant and thus, the same is liable to be rejected *in limine* with exemplary compensation costs.

LIMITATION PERIOD

35. The Respondent no. 2 further submits that as per the humble submission of this Respondent the present application is hopelessly barred by limitation as the Applicant has not filed the present application within the prescribed period making it imperative that this hon'ble tribunal at this prima facie stage considers whether the present application is within the limitation period or not and thereafter proceeds to decide the present application on merits if any.
36. The Respondent no.2 further submits that the application suffers from the vice of being made after the limitation period. As per sub-section (3) of section 14, the application under section 14 should be made within the period of six months, which is to be reckoned from the date on which the cause of action for such dispute first arose, and further the proviso provides that delay beyond six months can be condoned by the Tribunal if following two conditions are fulfilled:
- i. If sufficient cause for not filing the application within the limitation is shown, and
 - ii. Such application to condone delay is filed within sixty days from the date on which the earlier mentioned six months gets over.
37. In the present case, the closure directions for alleged violations of conditions specified in CCA were issued by the GPCB, first such direction was issued on 13/9/2023 and second such direction was issued on 30/11/2023. Therefore, the cause of action for the present application under section 14 arose in the month of September 2023, therefore the present application under section 14 should have been made before March, 2023 and if there would have been any delay due to sufficient cause then such delay condonation application should have been made





before May, 2024. Whereas the present application is made on 24/02/2025, i.e. approximately 8 months post the end of such limitation period.

38. The Respondent no.2 states that the Applicant was knowing this fact that there is delay in filing of the present application, and has therefore invokes the jurisdiction of this hon'ble tribunal under section 14 and 15 when the Applicant when the Applicant is totally aware of the fact that neither the present application has been filed within the limitation nor the subject matter for which the present application is preferred comes within the ambit of this hon'ble tribunal which may kindly be considered by this hon'ble tribunal at the time of deciding the same.

39. The Respondent no. 2 would like to reiterate that the present application is nothing but one filed with malafide intention whereby the Applicant is only the face of it but the person who is interested in the same is not represented before this hon'ble tribunal, thereby making it evidently clear that the Applicant has no locus standi to file the present application which may be considered by this hon'ble tribunal at the time of deciding the present application on merits and in accordance with law.

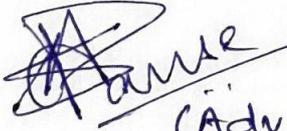
40. Under the said circumstances it is therefore prayed that;

A. The application filed by the present Applicant may be dismissed;

- B. The compensatory costs for filing a false, fabricated and devoid of merits application amounting to Rs. 5 Crores may be awarded to the Respondent no. 2 from the Applicant and;
- C. Such other orders in the interest of justice may kindly be passed.

Date:

Pune


(Adv. Panse S.A.)

Advocate for Respondent No.2


Respondent No.2



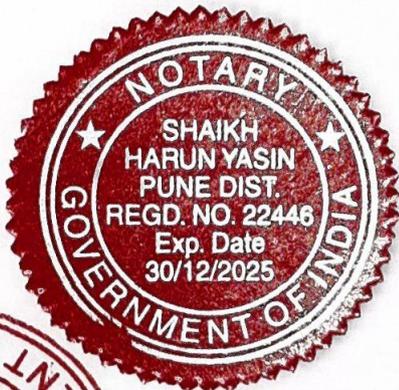
VERIFICATION

I, Vangala Vijay Bhaskar Reddy, age 52, partner of m/s Eco Waste Management (EWM), and respondent No. 2 in the present application, do hereby solemnly state that I have verified the facts and affirm that the contents of this reply/defense statement are true to the best of my knowledge, belief and information. I have not suppressed any relevant material facts known to me, I have submitted this based on legal advice.

I am hereby submitting it after verification, on solemn affirmation and oath.

Vangala Vijay Bhaskar Reddy

Affiant



BEFORE ME

SHAIKH HARUN YASIN
ADVOCATE & NOTARY
GOVT. OF INDIA
48 Mitha Nagar, Kondhwa Kd., Pune-48

29 MAR 2025

NOTED & REGISTERED AT
Sr. No. 1368 Dt. 29 MAR 2025



VAKALATNAMA

Before The Hon'ble National Green Tribunal,
Western Zone Bench, Pune

Application No. 33 of 2025 (WZ)

Pathan Fuzailkhan Ashifkhan

- APPLICANT

Verses

Gujrat Pollution Control
Board & Others.

- RESPONDENT

I / We, the undersigned Eco Waste Management
(EWM) through Partner Vangala Vijay
Bhaskar Reddy (Respondent No.2)

the Respondent No.2 above-named do hereby appoint &
authorize,

SOAHAM A. PANSE

Advocate

MAH/2220/2014

Mobile No. 8087674393

E-mail:soaham@pentacleslegal.com

Advocate, to appear, plead and conduct on my / our behalf in the
above proceeding before The National Green Tribunal.

In witness whereof, I / we have set my / our hands to this writing
on this 29th Day of March 2025

Witness

Signature



Accepted

ADVOCATE,

Office : Chamber A-10, District Court Compound, District and
Sessions Court, Shivaji Nagar, Pune 411005

R-1

217

19



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

Consent to Establish (NOC)

(CTE-120569)

No. GPCB/HAZ-GEN-740/ ID:86796/ 680901

Date: 20/08/22

To,
Eco Waste Management,
Plot No: 201 to 204, GIDC Palej,
Palej, Dist: Bharuch-392220

Sub: Consent to Establishment (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: Your Application Inward No.211967 dated: 08/03/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that with reference to your CTE-Fresh application, Board grants **Consent to Establish (NOC) for Waste Mix (Solid and liquid) Pre-processing facility** located at **Plot No: 201 to 204, GIDC Palej, Palej, Dist: Bharuch-392220.**

Sr. No	Type of Facility	Total Capacity
1.	Waste mix preprocessing facility for following waste to prepare fuel for co-processing: a) Waste Mix Solid b) Waste Mix liquid	a) 7500 MT/Month b) 15000 MT/Month

Note: In no case pre-processing of waste shall exceed the quantity shown in above table.

The validity of this order shall be up to date: 07/03/2029.

1. SPECIFIC CONDITION:

- 1.1 Unit shall comply all condition of "Guidelines for Pre-Processing and Co-Processing of Hazardous and other Wastes in Cement Plant as per H&OW (M&TBM) Rules 2016" published by CPCB.
- 1.2 Unit shall submit the data of online analyzer installed in hazardous waste storage, handling & processing area time to time to the Board.
- 1.3 Unit shall not receive any incompatible waste for co-processing in any case.

ASW

Clean Gujarat Green Gujarat

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 1.4 Unit shall not receive Spent Acid unless specific permission is obtained under rule-09 of Hazardous and other wastes (Management and Transboundary Movement) Rules 2016.
- 1.5 Unit shall provide adequate laboratory facility for waste characterization and analysis.
- 1.6 Unit shall prepare and submit internal SoP for material handling & Pre-processing to the Board.
- 1.7 Unit shall install adequate fogger and mist control system for odour control.
- 1.8 In no case waste shall be stored in a haphazard manner. Unit shall provide adequate storage area/tanks as per CPCB guidelines of storage of hazardous waste.
- 1.9 Unit shall provide automatic spark arrestor in process area and LEL detector handy equipment in hazardous waste storage & handling area.
- 1.10 Unit shall submit hazardous waste annual return regularly.
- 1.11 Unit shall adopt and regularly use the online manifest system for procurement & disposal of Hazardous waste.
- 1.12 Unit shall provide continuous emission monitoring system for VOC, HF, Cl₂, Butylene, and H₂S in storage and process area of Hazardous waste.
- 1.13 Applicant shall operate the processing facility in such a way so that stored volume of Hazardous waste/prepared fuel shall not exceed the storage time of 90 days from date of receipt and in case of exceeding the time limit, applicant shall stop immediately receiving hazardous waste from member units until prepared fuel from such stored hazardous waste is sent to cement industries for co processing.
- 1.14 Unit shall comply with the CPCB guidelines for transportation of hazardous waste. Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
- 1.15 Unit shall maintain and submit monthly inventory of hazardous & non-hazardous waste i.e. Quantity, type of waste etc utilized for preparation of co-processing blend.
- 1.16 Unit shall send their pre-processed waste as per the waste blend characteristic approved by CPCB to cement industries only.
- 1.17 Unit shall comply with CPCB guideline "Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous waste and Penalty". In case of accident/ incident any issue related to groundwater contamination or any other environmental damages, there shall be responsibility of the facility for conducting assessment study and remediation as per CPCB guidelines.
- 1.18 Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- 1.19 Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 1.20 Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.
- 1.21 Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.

2. CONDITIONS UNDER WATER ACT 1974:-

2.1 The quantity of total water consumption is 10.5 KL/Day.

a) Domestic: 9.5 KL/Day

b) Industrial: 1 KL/Day

- 2.2 The waste water generated from washing & scrubbing shall not exceed 1 KLPD.
- 2.3 Generated industrial waste water shall be treated in effluent treatment plant and treated waste water shall be used in liquid waste processing.
- 2.4 The quantity of the domestic waste water (sewage) shall not exceed 8.650 KLPD.
- 2.5 Domestic sewage shall be disposed into soak pit/septic tank.

3. CONDITIONS UNDER AIR ACT 1981:

3.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1	HSD	15 lit/Hr

3.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

3.3 The flue gas emission through stack attached to the below shall conform to the following standards:

Sr.No	Stack Attached to	Stack height in Meter	Permissible Limit
1	D.G Set (200 KVA) Stand By	11	PM : 150 mg/Nm ³ SO ₂ :100 ppm NO _x : 50 ppm

3.4 The process gas emission through stack attached to process area stack shall conform to the following standards :

Sr No.	Stack attached to	Stack height in meter	APCM	Permissible limit
1.	Blender/Mixer/stirrer vessels-1 (2 nos) (For liquid waste mix)	20 meter	Suction Hood with activated carbon column followed by wet scrubber	PM : 150 mg/Nm ³ SO ₂ :100 ppm NO _x : 50 ppm
2.	Blender/Mixer/stirrer vessels-2 (2 nos) (For solid waste mix)			
3.	Crusher/Shredders (2 Nos) (For solid waste)			

Clean Gujarat Green Gujarat

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Signature

4.	Fumes Extraction System (For Odour Control)	20 meter	Suction Hood with activated carbon column followed by wet scrubber	PM : 150 mg/Nm ³ SO ₂ : 100 ppm NO _x : 50 ppm
5.	Blending/Mixing/Stirring area (for solid waste mix)			

- 3.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 3.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3.7 Unit shall provide odour control system and fume extraction system in process area.
- 3.8 The applicant shall take all necessary measures so as to minimize the fugitive emission and odour nuisance.
- 3.9 D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
 - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
 - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
 - The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
 - All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
 - Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
 - A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

ABWAS



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpct.gov.in

- 3.10 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

PARAMETER	Concentration in Ambient Air	
	Annual	24 hrs. Average
Particulate matter-10 (PM ₁₀)	60 µg/m ³	100µg/m ³
Particulate matter-2.5 (PM _{2.5})	40 µg/m ³	60 µg/m ³
SO ₂	50 µg/m ³	80 µg/m ³
NO _x	40 µg/m ³	80 µg/m ³
Ozone	100 µg/m ³ (8 hours)	180µg/m ³ (1 hour)
Lead (Pb)	0.50 µg/m ³	1.0 µg/m ³
Carbon Monoxide (CO)	02 mg/m ³ (8 hours)	04 mg/m ³ (1 hour)
Ammonia	100 µg/m ³	400 µg/m ³
Benzene	5 µg/m ³	-----
Benzo (a) pyrene (BaP) -Particulate Phase only	01 ng/m ³	-----
Arsenic(As)	06 ng/m ³	-----
Nickel (Ni)	20 ng/m ³	-----

- 3.11 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4 GENERAL CONDITION:

- 4.1 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- 4.2 Applicant shall have to comply with all guidelines/ directives issued/being issued by MOEF / CPCB /DOEF.
- 4.3 Applicant shall have to comply with Risk Assessment and Disaster management Plan.
- 4.4 Applicant shall have to carry out mock drill both on site and off site for all the possible eventualities at a regular interval of time. For any of the disastrous situation escape route shall have to be predefined properly marked and shall be brought to the knowledge of all the concerned.
- 4.5 Applicant shall have to comply with the Environmental Audit Scheme introduced by Hon'ble High Court and shall submit the Environment Audit Report every year in accordance with directions given in the High Court Order dated 16/09/1999 in Environmental Audit Scheme.
- 4.6 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

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M2W8

- 4.7 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
 - Between 6 A.M. and 10 P.M.: 75 dB (A)
 - Between 10 P.M. and 6 A.M.: 70 dB (A)
- 4.8 You shall comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 4.9 Full support shall be extended to the officers of MoEF, CPCB, GPCB and all other relevant authorities by the project proponents during their inspection for monitoring purposes by furnishing full details and action plans including the action taken reports in respect of initiative measures and other environmental protection activities.
- 4.10 GPCB reserves the right to stipulate additional condition if found necessary. The company shall implement these conditions in a time bound manner.

For & On Behalf Of

GPCB
N. A. Shah
18/8/22

(N. A. SHAH)

Unit Head-Hazardous Waste Cell

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



POLICY SCHEDULE FOR PUBLIC LIABILITY (Act Only) INSURANCE

UIN NUMBER - IRDAN190P0078100001

Insured's Name : ECO WASTE MANAGEMENT			
Insured's Details		Issuing Office Details	
Customer ID	: POAM428082	Office Code	: ANKLESHWAR BR. (220602)
Address	: PLOT NO. 201 TO 204, GIDC, PALEJ PALEJ, GUJARAT, 392220	Address	: SHOP NO 14, 15, 27, 28 FLOOR-2, OMKAR-2 NR. LORDS PLAZA, ANKLESHWAR, 393002
Phone No	: XXXXXX7979	Phone No	: 02646238437 / 02646222401
E-mail/Fax	: ewm.lab@gmail.com, /	E-mail/Fax	: nia.220602@newindia.co.in /
PAN No	:	S. Tax Regn. No	: AAACN4165CST178
GSTIN/UIN	: 24AAIFE1437H1ZP / NA	GSTIN	: 24AAACN4165C2ZW
		SAC	: 997139 (Other non-life insurance services excl RI)

Policy Details			
Policy Number	: 22060236233300000001	Business Source Code	
Period of Insurance	: From: 07/04/2023 03:20:14 PM To: 06/04/2024 11:59:59 PM	Dev. Off. level/Broker/Corp. Agent/Web Aggregator/CPSC User	: J.J.SHAH 774 - (DM2613958)
Date of Proposal	: 07-Apr-23	Agent/Bancassurance/Specified Person	: Mr. AFSANA AYAZULLA SHAIKH (NIAAG00120418) AFSANA AYAZULLA SHAIKH (SI00205977)
Prev. Policy no.	:	Phone No	: 9429126881 / 02646222420
Client Type	: Non-Corporate	E-mail/Fax	: ayazowals7cs@gmail.com, / /

Premium(₹)	ERF Premium(₹)	GST(₹)	Total (₹)	Total (₹ In words)	Receipt No. & Date
21877	21877	3,938	47,692	RUPEES FORTY-SEVEN THOUSAND SIX HUNDRED NINETY-TWO ONLY	2206028123000000004 4 - 07/04/23

Details of risk covered under current year policy:

Retroactive Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
07/04/2023	<= 15 Crore	1	50000000	1:3	150000000	0	100000000	60	0	

Retroactive Dates

Retroactive Date Details	Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
RETROACTIVE DATE 1	07/04/2023	<=15Crore	1	50000000	1.3	150000000	0	100000000	60	0	

RETRO-DATE IS SUBJECT TO LESSER OF LIMITS - NARROWER OF COVER.

Extensions under the Policy

Name of the Extension	Sub Limit of the Extension	Deductibles of the Extension
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Signature Not Verified
Digitally signed by JAGANNATH PANIGRAHI
Date: 2023.04.07 15:58:26 IST

Policy No. : 22060236233300000001 Document generated by 36962 at 07/04/2023 15:58:24 Hours.

Regd. & Head Office: New India Assurance Bldg., 87 M.G. Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 1415.

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NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



Special Conditions	ALL THE TERMS & CONDITIONS, COVERAGE & EXCESS ARE AS PER STANDARD GUIDELINES OF THE NEW INDIA ASSURANCE CO. LTD. PUBLIC LIABILITY ACT.	
	NA	
Special Exclusions	NA	
Special Excess/Deductible	0	
Retroactive Dates	Date	
Retroactive date		07/04/2023

The Policy shall be subject to PUBLIC LIABILITY (Act Only) INSURANCE Policy clauses attached herewith.

Clauses	Description	
Premium and GST Details		
	Rate of Tax	Amount in INR
Premium		₹ 43,754
SGST	9	1969
ST	9	1969
IGST	0	0

In witness whereof the undersigned being duly authorised by the Insurers and on behalf of the Insurers has (have) hereunder set his (their) hand(s) on this 07th day of April, 2023.

For and on behalf of
The New India Assurance Company Limited

Date of Issue: 07/04/2023

Duly Constituted Attorney(s)

Stamp Duty under the Policy is ₹1

Mudrank _____ Dt. _____ consolidated Stamp Fees Paid by Pay Order Number _____ vide receipt number _____ dt. _____.

We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Tax Invoice No : 22060223P0000054

IRDA Registration Number: 190
NIA PAN NUMBER: AAACN4165C

R3225

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ECO WASTE MANAGEMENT

428, Block A, SUNWEST BANK, Ashram Road, Navrangpura, Ahmedabad - 380009

Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

GPCB ID: 86796

DATE:21/10/2023

To,
The Regional Officers,
Gujarat Pollution Control Board,
Bharuch.

Kind Attention: Mr. R. R. Gaekwad (AEE) Sir

Subject: Compliance of visit instruction.

Reference: Your visit dated: 27/09/2023.

Respected Sir,

We M/s. Eco Waste Management located at plot no. 201 to 204, GIDC Palej, Village: Bharuch and engaged in pre-processing of Hazardous Waste for Co-processing. In connection to above subject, we would like to draw your kind attention as per following:

1. Sir, we will comply with the closure direction issued under section - 5A of Environment Protection Act-1986 dated: 13/09/2023 not until revocation.
2. Sir, we have submitted power disconnection letter issued by DGVCL with meter reading. Which is attached herewith for your reference.
3. Sir, we have submitted water supply disconnection letter issued by GIDC reading with meter reading. Which is attached herewith for your reference.

So, kindly consider all above in your record please. If you require any more details or clarification, please call on us.

Thanking you.

Yours faithfully,

For, ECO WASTE MANAGEMENT



(Authorized signatory)

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

સી-૧/૧/૧૧૯/૩, ઝ.આઈ.ડી.સી., નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
 ઈમેઇલ : ro-gpcb-bhar@gujarat.gov.in ઈમેઇલ : યુનિટ હેડ uh-gpcb-bhar@gujarat.gov.in
 વેબસાઇટ : http://gpcbxbgn.gujarat.gov.in

Eco Waste Management સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી.નં.: 86296....., કેટેગરી/સ્કેલ: Red 1....., Latitude/ Longitude...../.....

શ્રીમાન,
 આપશ્રીને જણાવવાનું કે. આજ તા. 27/9/23ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/.....ના...../...../...../.....નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.
 આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદાઓ/સુચનાઓ આપવામાં આવે છે.
 આ પરત્વે આપશ્રી નીચે લેખિતમાં રજુઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજુ કરવા નોટીસ આપવામાં આવે છે.

- સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ:
- 1) Comply with the Closure directions issued v/s 5 of Environment Protection Act - 1986 dated 13/09/2023.
 - 2) Submit Power disconnection letter issued by DGVCL with note
 - 3) Submit water supply disconnection letter issued by GIDC ready with meter reading.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
 (અધિકારીઓના નામ,હોદ્દો,સહી): R. R. Acharya (AEE) R. P. Bida (CSO)

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ.....મુદાઓ માટે સ્થળસ્થિતિ/સુચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે, જેમા

- | | |
|---|--------------------|
| (૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું. | <i>[Signature]</i> |
| (૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદા નં.....સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે. | — |

એકમના પ્રતિનિધી/આ નોંધ મેળવનાર નું નામ,હોદ્દો અને સહી:

તા.: 27/9/23

V. B. Reddy
 (Director) *[Signature]*



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ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

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સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેઇલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

આઈ.ડી : ૬૬૭૬૬

તારીખ : ૨૭/૧/૨૩

પાણી અધિનિયમ ૧૯૭૪ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : ૧૧:૩૫ મઝ.તા. ૨૭/૦૧/૨૦૨૩
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

૧. R. R. Gurekwal (AEE)
- ૨.
- ૩.

પ્રતિ,

M/S - Eco Waste Management

P. No. 201 to 204

GIDC - Petrol

D.B.H. B.H. & L.C.

સહી :-

અધિકારીનું નામ :- R. P. Bhalani

હોદ્દો :- (S.O. Officer)

આ સૂચના (નોટીસ) મેળવનારની સહી :- M. V. B. Reddy

(S.O. Officer)

D: 86796

D: 18/2023

Conti. pg. 2

(C) એક્ઝામના સમક્ષમાં સ્થાનિકો ના Health Check માટેના વિદેશી/સ્થાનિક ની માલિકી જમા કરાવવી.

(D) Emergency Response plan જમા કરાવવી.

(E) એક્ઝામના Waste Management ની SOP આપવી.

(F) એક્ઝામની સ્થળ પરિસ્થિતિ ને ધ્યાને લેતા એક્ઝામના સીટ દ્વારા લેવાયેલા પર્યાવરણીય કલ્પનાની સીમત એક્ઝામના સ્ટોરે કોમ્પોઝિટ સિલ્વન ક્ષતિઓ ને યોગ્ય રીતે ઠીક કરવામાં આવેલું છે.

A. J. Jumar
Area Manager
manager
(operation)

I. A. Bhatt
SO

M. U. Patel
M. U. Patel
DEE ERD



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

સી-૧/૧૧૯/૩, જી.આઈ.ડી.સી., ફેઝ-૨, નર્મદાનગર, ભરૂચ-૩૯૨ ૦૧૫. ફોન : (૦૨૬૪૨) ૨૪૬૩૩૩
ઈમેલ : ro-gpcb-bhar@gujarat.gov.in વેબ સાઈટ : www.gpcb.gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

૪૬૭૧૬

તારીખ : ૪/૪/૨૦૨૩

પાણી અધિનિયમ ૧૯૭૪ કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિનિયમ કોઈ જાગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે હવે માટે અથવા જે જગ્યામાં તેને એમ માનવો કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : ૧૧:૦૦ A.M. તા. ૦૪/૪/૨૦૨૩
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

J. P. Patel (S.O.)

2.

3.

પ્રતિ,

Eco Waste Management

P. NO: 201

OSPC - Palaj

Bharuch

M. U. Patel

સહી :-

અધિકારીનું નામ :- M. U. Patel (DEC)

હોદ્દો :- Regional Officer

Bharuch

A. Jyaman

Mr. Anil Kumar
Manager (Operation)



ECO WASTE MANAGEMENT

428, Block A, SUNWEST BANK, Ashram Road, Navrangpura, Ahmedabad - 380009

Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

GPCB ID: 86796

DATE: /08/2023

To,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

Kind Attention: Mr. N. A. Shah Sir (Unit Head - Hazardous Waste Cell)

Subject: Compliance of visit instruction.

Reference: Your visit dated: 08/08/2023.

23/08/23
Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar-382011

Respected Sir,

We M/s. Eco Waste Management located at plot no. 201 to 204, GIDC Palej, Village: Bharuch and engaged in pre-processing of Hazardous Waste for Co-processing. In connection to above subject, we would like to draw your kind attention as per following:

1. Sir, at the time of your visit, it was observed by you that waste mixing activity started in unit and due to this process spread strong odour within shed and premises. We have installed fogger system with our shed and we are using ODC-50 and ODC-1000 as fogging materials. At the time of your visit the concentration of fogging chemicals was low and so some odour was spread at that time.
2. Sir, regarding odour nuisance in solid/semi solid waste mixing processing area, we have shifted the material at shredder and blender machine and this place is already connected with proper suction hood to abstract the generated VOCs in the solid mixing area. For your ready reference herewith attached photographs for same.
3. We have provided safety masks, boots, gloves etc. to the workers who are doing work within the plant and carried out pre-processing activity. Also, we have followed all safety measures as per The Factory Act, 1948 workers. Your ready reference herewith attached photographs for same.
4. Sir, at the time of your inspection our lab chemist was absent due to some personal reason so that you cannot find the records of hazardous waste analysis of our received waste at our site. We have arranged stand by staff for Hassel free analysis of our received waste. Also, we have arranged withdrawing sample from truck/tanker and analyzed those sample composition according standard method and parameter like, CV, pH, Cl2, etc. as per Hazardous waste (M&H) Rules. We assure you that we will not unload the waste without proper analysis report as per Hazardous Waste Rules.

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.:Bhiloda Dist. : Arvalli.

Unit 2-Plot No. 201 To 204, GIDC Palej, Palej, Dist: Bharuch -392220.

5. Sir, we have provided 4 no. of underground tank to unload the liquid waste which is received from our client industry in drums.

Sir, we will provide proper suction system over this underground tank within 30 days and inform your board. We will not carry out unloading activity in these tanks till we installed suction hood over it.

6. Sir, we will provide proper labelling at waste storage and processing area to identify proper location and waste characteristic of our pre-processing system.

Sir, we have provided proper inventory of incoming waste at our unit, but as mention in above Para No. 4 at the time of visit our person who are looking analysis and inventory was not present in the unit so you well not find the record.

7. Sir, we have provided Prima Equipment Model: TGA-SP (wall Mounted) detector for control of Cl₂, HF, C₄H₈, H₂S and VOC. We have already attached this detector on wall. During the time of inspection, it was observed by you that display of this instrument not shown result on screen.

So, to resolve the same we have call and arrange for rectification of this instrument related issues.

8. Sir, we will arrange medical officer to carry out health check-up of our entire employee and also maintain the all-health related records.

9. Sir, please find enclosed here with the Emergency Response Action Plan.

10. Sir, being a pre-processing unit, we have still not rejected any type of waste. If, we will reject the waste received from any industry we will inform the board accordingly, please find enclosed herewith SOP of Our unit regarding waste rejection criteria.

11. Sir, we have already mentioned that as per Para no. 1. We have provided control measures for nullify the odour.

So, kindly consider all above in your record please. If you require any more details or clarification, please call on us.

Thanking you.
Yours faithfully,
For, **ECO WASTE MANAGEMENT**

[Handwritten Signature]

(Authorized signatory)



Copy to:
**The Head officer,
Gujarat pollution control board
Gandhinagar.**

Enclose.

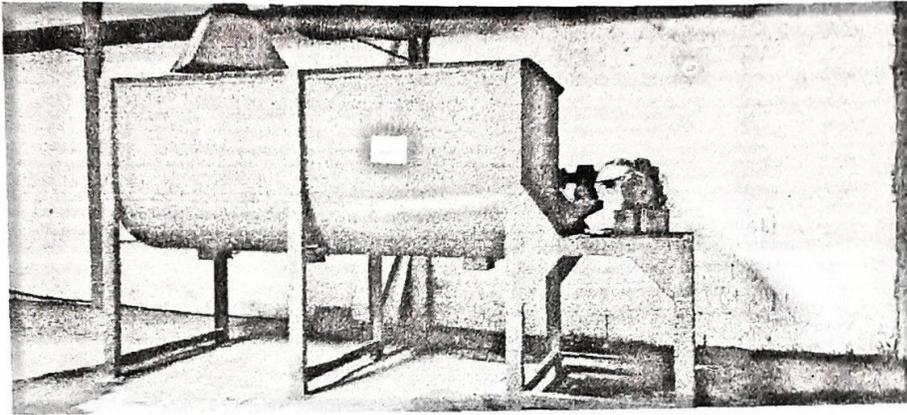
1. *Solid Waste Mixing for Blander and Shruder Unit followed by Suction hood Facility.*
2. *Health and Safety equipment photographs*
3. *Laboratory Analysis Records and inventory*
4. *Labeling on Drums photographs*
5. *Workers Medical Check-up reports*
6. *Emergency Response Action Plan*
7. *Bad odour Removal from Hazardous Waste Management Site Analysis report by Biotech Amalgam*



ECO WASTE MANAGEMENT

428, Block A, SUNWEST BANK, Ashram Road, Navrangpura, Ahmedabad - 380009

Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in



Solid Waste Mixing Unit followed by Suction Hood Facility



Worker operating the suction hood facility

35

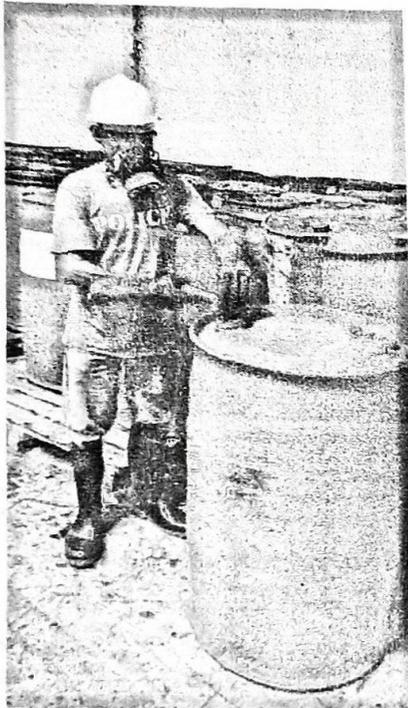
235



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We have provided safety masks, boots, gloves, goggles, etc. to the workers.



ECO WASTE MANAGEMENT

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Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

SAMPLE NO.	DATE	QUANTITY	COMPANY NAME	WASTE NAME	WASTE TYPE	WASTE CODE	WASTE QUANTITY	WASTE WEIGHT
1	15/01/2023	10/01/2023	SRF LTD	GT23776001	30.11000	Acidic	702248677	8.10 W
2	15/01/2023	15/01/2023	SRF LTD	GT23776001	32.70000	Sand/Slit	286822775	2.58 W
3	15/01/2023	15/01/2023	"	GT23776001	25.00000	Dirt/Gravel	852871110	7.30 W
4	15/01/2023	20/01/2023	"	GT23776001	8.31000	Sludge	388800450	11.00
5	15/01/2023	15/01/2023	"	GT23776001	20.70000	Sludge	388800450	11.00
6	15/01/2023	15/01/2023	SARVATHA ENVIRO	GT18A15001	20.00000	Mud	740581736	11.00
7	15/01/2023	15/01/2023	SRF LTD	GT18A15001	4.00000	Sludge	284100682	11.00
8	15/01/2023	15/01/2023	"	GT18A15001	7.00000	Mud	756100420	11.00
9	15/01/2023	20/01/2023	"	GT18A15001	20.00000	Sludge	241000000	11.00
10	15/01/2023	20/01/2023	"	GT18A15001	20.00000	Sludge	241000000	11.00
11	15/01/2023	20/01/2023	"	GT18A15001	30.00000	Sludge	388800450	11.00
12	15/01/2023	"	"	GT18A15001	20.00000	Sludge	388800450	11.00
13	15/01/2023	"	"	GT18A15001	20.00000	Sludge	388800450	11.00
14	15/01/2023	"	"	GT18A15001	19.75000	Sludge	388800450	11.00
15	15/01/2023	"	SARVATHA ENVIRO	GT18A15001	19.00000	Sludge	388800450	11.00
16	15/01/2023	"	"	GT18A15001	4.00000	Sludge	388800450	11.00
17	15/01/2023	"	"	GT18A15001	24.70000	Sludge	388800450	11.00
18	15/01/2023	"	"	GT18A15001	3.00000	Sludge	388800450	11.00
19	15/01/2023	"	"	GT18A15001	29.70000	Sludge	388800450	11.00
20	15/01/2023	20/01/2023	SARVATHA ENVIRO	GT18A15001	19.00000	Sludge	388800450	11.00
21	15/01/2023	"	"	GT18A15001	22.00000	Sludge	388800450	11.00
22	15/01/2023	"	SRF LTD	GT18A15001	10.00000	Sludge	388800450	11.00

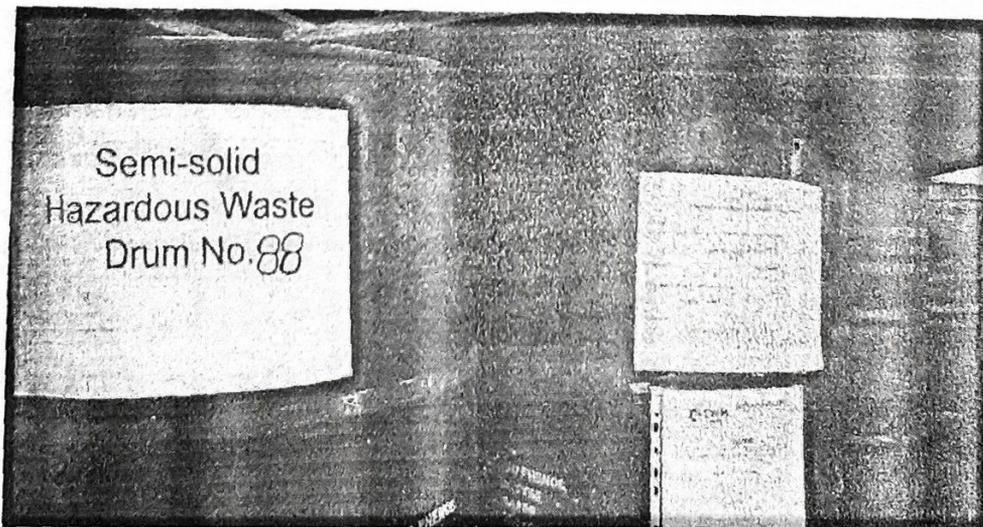
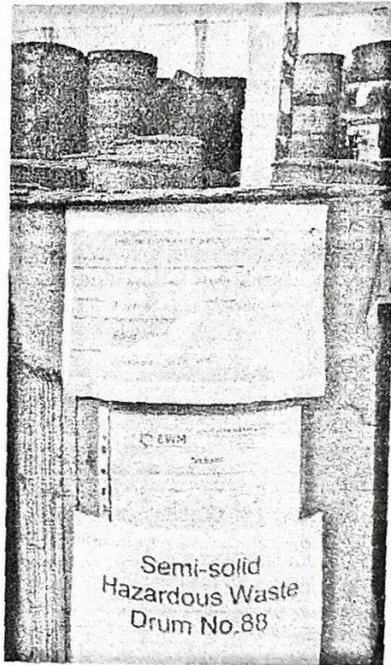
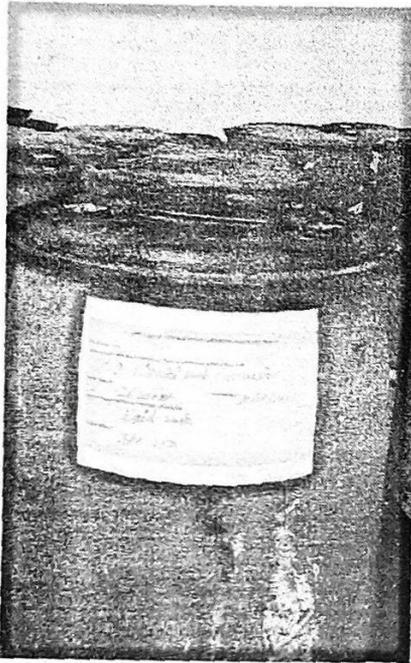
SAMPLE NO.	DATE	QUANTITY	COMPANY NAME	WASTE NAME	WASTE TYPE	WASTE CODE	WASTE QUANTITY	WASTE WEIGHT
23	15/01/2023	20/01/2023	SRF LTD	GT18A15001	10.00000	Sludge	388800450	11.00
24	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
25	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
26	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
27	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
28	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
29	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
30	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
31	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
32	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
33	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
34	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
35	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
36	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
37	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
38	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
39	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
40	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
41	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
42	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
43	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
44	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
45	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
46	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
47	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
48	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
49	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
50	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
51	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
52	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
53	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
54	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
55	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
56	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
57	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
58	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
59	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
60	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
61	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
62	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00
63	15/01/2023	20/01/2023	"	GT18A15001	10.00000	Sludge	388800450	11.00

Hazardous Waste Samples Records logbook

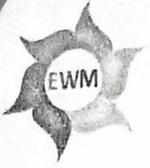
ECO WASTE MANAGEMENT



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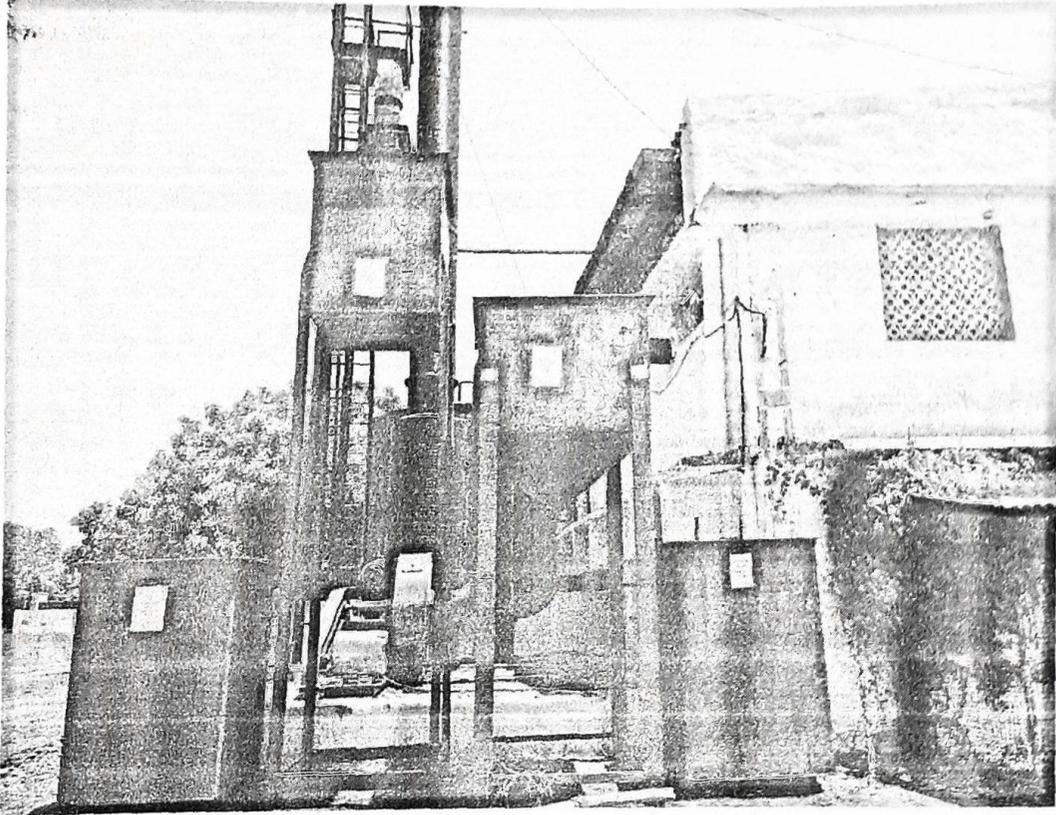
Labelling at waste storage and processing area to identify proper location and waste characteristic of our pre-processing system.



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Effluent Treatment Plant (ETP)



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GPCB ID: 86796

DATE: 1/10/2023

To,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

Post Received
31/11/23
Gujarat Pollution Control Board
BHARUCH

Kind Attention: Mr. N. A. Shah Sir (Unit Head – Hazardous Waste Cell)

Subject: For revocation of Closure Direction under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

Reference: Direction order No: GPCB/GEN-740/ID-86796 Outward no.753170, dated: 13/09/2023.

Respected Sir.

We M/s. Eco Waste Management located at plot no. 201 to 204, GIDC Palej, Village: Bharuch engaged in pre-processing of Hazardous Waste for Co-processing. In connection to above mentioned subject & direction issued by your board to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016. We would like to draw your kind attention as per following:

1. Sir, at the time of your visit, it was observed by you that in Shri Sahjananad Dairy chemical odour is felt at entrance of the unit as well in back side of the unit; we would like to inform you that we have already provided Wind Breaking wall and plantation near Shri Sahjananad Dairy side area and photograph of the same is attached herewith for your reference. also, our odour control system is in operation, so odour cannot the spread at those side. Please refer Annexure-A
2. Sir, we have developing solid and semi-solid waste mixing separate area in our plant and also, we will be providing additionally APCM (2 no. of Activated Carbon Scrubber with suction hood) & covered those area by fogger system, which is reduce very strong unbearable pungent smell. This activity has already started and completed within 30 days. We have enclosed herewith photographs & payment bill for the same.
3. Sir, we have already mentioned that as per Para no. 2.
4. Sir, we have already started adequate labeling as per CPCB guidelines with waste inventory and provided SOP for handling of waste. Which is mentioned in compliance reply dated: 23/08/2023.
5. Sir, we will be providing pacca road within 60 days at all premises. From the date of submission of this letter.

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



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6. Sir, we have provided handy LEL detector as per condition no.1. of CC&A and photograph of the same is attached herewith for your reference.
7. Sir, we have already provided deodorant fogger within shed and we have increased concentration of deodorant Chemicals, which was already mentioned in compliance reply dated: 23/08/2023. So, we have already taken adequate steps for control of odour nuisance from industrial activities as per condition no. 1.5 of CC&A. we herewith attached photographs of the fogger system.
8. Sir, we have provided internal SOP for material handling & Pre-processing of waste as per condition no. 1.6 of CC&A.
9. Sir, we will be shifting the online sensor for VOC, C₄H₈, H₂S, Chlorine etc. at near to mixing area within 1 week.
10. Sir, at the time of your visit, it was observed by you that strong chemical smell felt in shed/premises/entrance of premises. It is also observed that this smell persists in cloths/body of visiting officer for more than 12 hours. We have installed fogger system with our shed and we are using ODC-50 and ODC-1000 as fogging materials. At the time of your visit the concentration of fogging chemicals was low and so some odour was spread at that time, which is already mentioned in compliance reply dated: 23/08/2023.
11. Sir, at the time of your inspection our lab chemist was absent due to some personal reason so that you cannot find the records of hazardous waste analysis of our received waste at our site. We have arranged stand by staff for Hassel free analysis of our received waste. Also, we have arranged withdrawing sample from truck/tanker and analyzed those sample composition according standard method and parameter like, CV, pH, Cl₂, etc. as per Hazardous waste (M&H) Rules. We assure you that we will not unload the waste without proper analysis report as per Hazardous Waste Rules, which is already mentioned in compliance reply dated: 23/08/2023.
12. Sir, we have provided safety masks, boots, gloves etc. to the workers who are doing work within the plant and carried out pre-processing activity. Also, we have followed all safety measures as per The Factory Act, 1948 workers. Your ready reference herewith attached photographs for same, which is already mentioned in compliance reply dated: 23/08/2023.
13. Sir, we have already maintained inventory of batch wise/truck wise receipt, which is mentioned that as per Para no. 11.
14. Sir, we have arranged Hazardous waste stored in batch wise & sequential manner.
15. Sir, we have provided proper labelling on waste drum, waste storage and processing area to identify proper location and waste characteristic of our pre-processing system.

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



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16 Sir, we have already submitted reply dated: 23/08/2023 of the written remarks given during visit for the observed various non compliance and corrective measures.

- We submit herewith notarized undertaking on Rs. 300/- Stamp paper mentioning earliest corrective measures taken by us in connection to direction issued by your board to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.
- We also submit herewith bank guarantee of Rs. 1,00,000/- vide bank guarantee no.006GT02232730011 dated:30/09/2023, valid up to 29/09/2024 of HDFC Bank for the assurance of obeying all the rules & regulation of your board.
- We submit herewith application of revocation (16 Points) with all concerned detail & documents.
- We will pay EDC as per GPCB notification as and when GPCB will issue us EDC letter.
- DGVCL has already disconnected electric power Supply on dated 16.09.2023.

So, kindly consider this matter in your record, scrutinize our case & please revoke the direction issued to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016 and issue us revocation letter.

If you require any more details or clarification, please call on us.

Thanking you.

Yours faithfully,

For, **ECO WASTE MANAGEMENT**



(Authorized signatory)

Copy to:
The Head officer,
Gujarat pollution control board
Bharuch.

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.

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Enclose

1. *Application of revocation (16 points).*
2. *Notarized undertaking*
3. *Undertaking for trial run revocation*
4. *Bank guarantee of 1,00,000/-*
5. *Photographs showing compliance status*
6. *Copy of CCA*
7. *Form 21*
8. *Form V*
9. *Form 20*
10. *Direction order*

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.

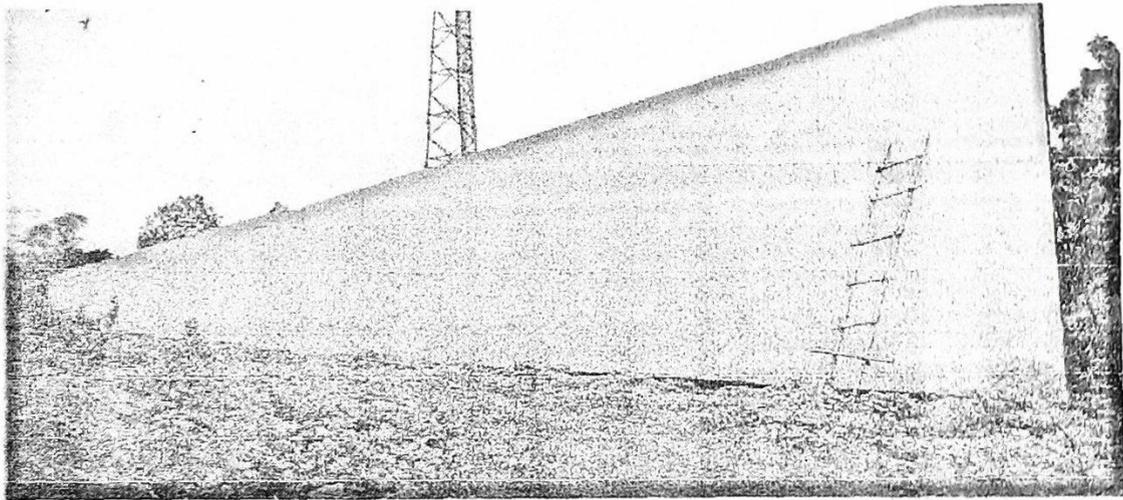


ECO WASTE MANAGEMENT

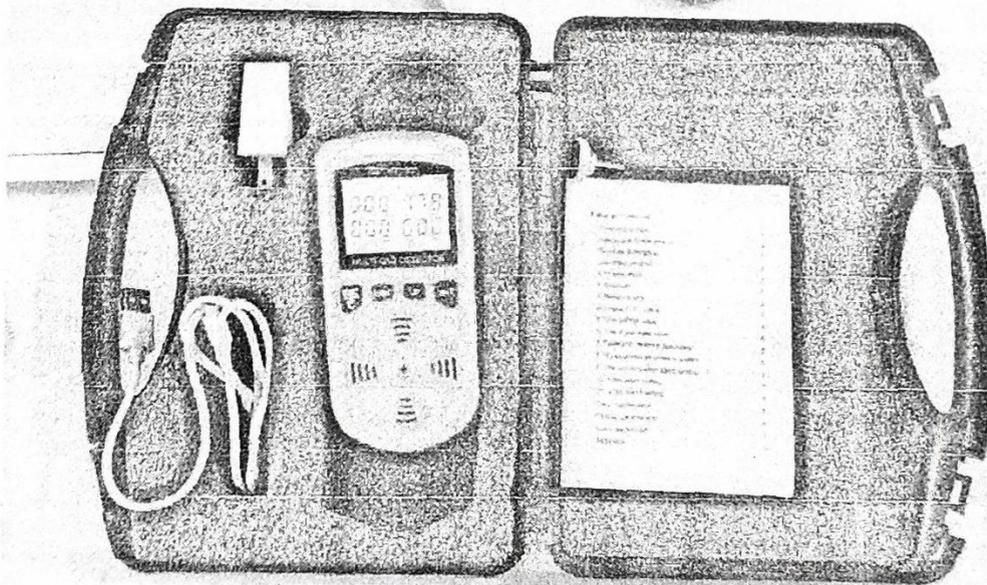
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Annexure-A



Wind Breaking Wall towards Shri Sahjananad Dairy



LEL Detector

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.

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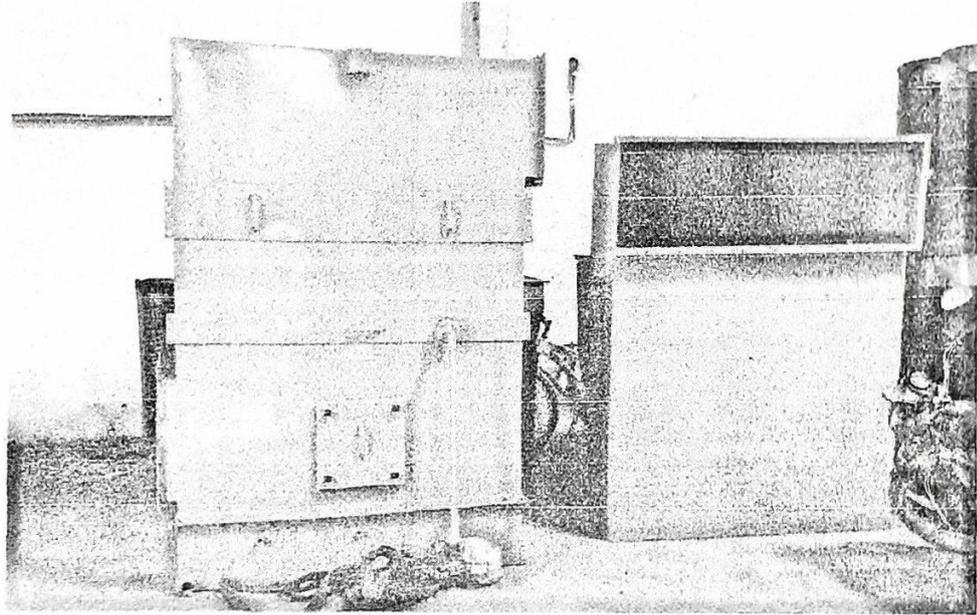
244



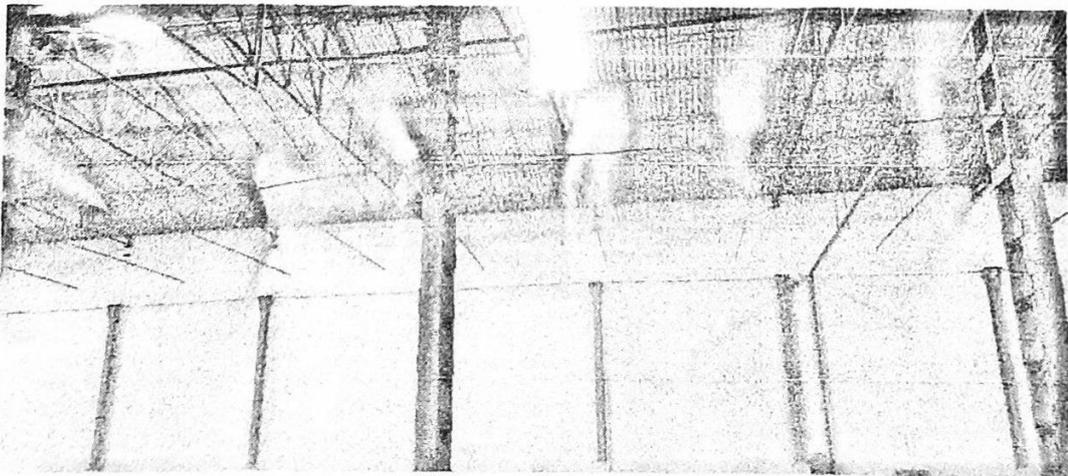
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Wet Scrubber with blower system



Fogger system

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



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તા.૧૯/૦૩/૨૦૨૩

પ્રતિ,
સભ્ય સચિવશ્રી,
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
ગાંધીનગર.

વિષય: - પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ અમારા M/s. Eco Waste Management પ્રિ-પ્રોસેસિંગ યુનિટ પર
સંગ્રહિત જોખમી કચરાનો નિકાલ કરવાની મંજૂરી આપવા બાબત.

સંદર્ભ: - આપશ્રીના ક્લોઝર નોટિશ પત્ર ક્રમાંક GPCB/GEN-740/ID-86796 Outward no.753170,
તા.૧૩/૦૯/૨૦૨૩.

માન. સાહેબશ્રી,

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું છે કે, અમારી કંપની M/s. Eco Waste Management, પ્લોટ નં. ૨૦૧ થી ૨૦૪, જી.આઇ.ડી.સી. પાલેજ, જિ: ભરૂચ ખાતે સ્થિત છે. ઉક્ત બાબતે Hazardous Waste નું પ્રિ-પ્રોસેસિંગની કામગીરી કરવા માટે M/s. Master Concretech Pvt. Ltd. સાથે પાંચ વર્ષ સુધીનો ભાડા કરાર તા.૦૪/૧૨/૨૦૨૧ ના રોજ કરેલ છે. આ કામગીરી કરવા માટે ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ પાસેથી જરૂરી NOC તા.૨૦/૦૮/૨૦૨૨ તથા CC&A તા.તા.૧૯/૦૭/૨૦૨૩ ના રોજ મંજૂરી મળેલ છે. અત્રેના પ્લાન્ટ પર ઔદ્યોગિક પ્રોસેસ ના અંતે ઉત્પન્ન થતાં જોખમી કચરાનું એકત્રીકરણ કર્યાબાદ પ્રિ-પ્રોસેસિંગ પ્રક્રિયા હેઠળ મિક્સિંગ કરીને તૈયાર થતાં ઉત્પાદનને અત્રેથી સિમેન્ટ ફેક્ટરીમાં બળતણ તરીકે ઉપયોગ લઈ શકાય તે માટે મોકલવામાં આવે છે.

વધુમાં આપશ્રીના બોર્ડ દ્વારા અમારા એકમને તા.૧૩/૦૯/૨૦૨૩ ના રોજ મળેલ ક્લોઝર નોટિસ મળેલ છે. જે બાબત અંગે અમારા દ્વારા એકમની તમામ ખામીઓની નિયત સમયમાં સરભર કરવાની પુર્તતા અને ક્લોઝર નોટિસ સામે રીવોકેશનની અરજી તા.૦૧/૧૧/૨૦૨૩ ના રોજ કરેલ છે. હાલમાં અમારા એકમમાં તા.૧૩/૦૯/૨૦૨૩ ની સ્થિતિએ કુલ ૩૫૪૩.૭૦ મેટ્રિક ટન જોખમી કચરો સંગ્રહિત થયેલ છે. જે પૈકી આશરે ૧૨૪૦.૩૦ મેટ્રિક ટન પ્રિ-પ્રોસેસિંગ તૈયાર કચરો છે અને આશરે ૨૩૦૩.૪૦ મેટ્રિક ટન જોખમી કચરાનું પ્રિ-પ્રોસેસિંગ કરવાનું બાકી છે. તેમજ આ તમામ કામગીરી માટે એકમનું વીજ જોડાણ અને પાણીજોડાણ ફરી જોડાણ કરી આપવા વિનંતી. જેથી આ સંપૂર્ણ કામગીરી ૩ માસની સમય મર્યાદામાં પૂર્ણ થઈ શકે, જે મંજૂર કરી આપવા આપશ્રીને નમ્ર વિનંતી કરીએ છીએ.

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વધુમાં આ કામગીરી દરમ્યાન ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના તમામ નિયમોનું ચુસ્તપણે પાલન થશે. તેમજ અમારી આ કામગીરી સંદર્ભે ૩ ફેઝ વીજ જોડાણ અને પાણીના જોડાણની જરૂરિયાત સલજન માનવબળ અને એકમને હોવાથી, આપશ્રી મહેરબાની કરીને અમારું રીવોકેશન કરી આપશો. આ કામગીરી તાત્કાલિક પૂર્ણ થયાની જાણ આપશ્રીની કચેરીના સલજન કર્મચારીને કરીને સ્થળ તપાસનો અહેવાલ આપશ્રીને જાણ સારું મોકલી આપવામાં આવશે.

આપનો વિશ્વાસું



(નિયામકશ્રી)

ECO WASTE MANAGEMNT, GUJARAT

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



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Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

GPCB ID: 86796

DATE: 02/07/2024

To,
Regional Officers,
Gujarat Pollution Control Board,
Bharuch.

Kind Attention: Ms. K N Vaghamshi (RO)

Subject: Compliance status of the directions issued by the Board.

Reference: Your E-mail received dated: 01/07/2024.

Respected Sir,

We M/s. Eco Waste Management located at plot no. 201 to 204, GIDC Palej, Village: Bharuch engaged in pre-processing of Hazardous Waste for Co-processing. In connection to above mentioned subject & direction issued by your board to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016. We would like to draw your kind attention as per following:

1. Sir, our plant premises we have stored around total 3543.7 MT Hazardous waste, in which 2303.4MT is raw material and 1240.3 MT is finished product.
2. Sir, we have contacted to Authorized Cement industries like Dalmia Cements Ltd, Kadapa, Andhra pradesh for 4000 MT, JSW Cement Ltd, Karnool, Andhra Pradesh for 3000 MT, Nuvoco vistas corporation ltd, (Sonadih Cement Plant), chhattisgarh for 3000 MT and JK Laxmi Cement Plant, Rajasthan for 2000 MT, which is ready to accept our Hazardous waste materials for disposal of Hazardous Waste.
3. Sir, we have already applied for re-connection of water supply in GIDC Palej and already applied for allotment of plot no. 201 to 204 in GIDC Palej for utilizations for purpose of pre-processing facility – Hazardous Organic & Inorganic Waste. Also, regarding this matter we have discussion ongoing with GIDC officers. After we have got permission of GIDC, then we will be starting process for disposal of materials to cement industries.

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ECO WASTE MANAGEMENT

428, Block A, SUNWEST BANK, Ashram Road, Navrangpura, Ahmedabad - 380009
Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

So, kindly consider this matter in your record, scrutinize our case & please revoke the direction issued to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

If you require any more details or clarification, please call on us.

Thanking you.

Yours faithfully,

For, **ECO WASTE MANAGEMENT**



(Authorized signatory)

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

Unit 2- Plot No. 201-204, GIDC Palej, Vill: Palej, Dist.: Bharuch-392220.



ECO WASTE MANAGEMENT

428, Block A, SUNWEST BANK, Ashram Road, Navrangpura, Ahmedabad - 380009

Ph.: 079 49167979 Email: ewm.gujarat1@gmail.com, www.ecowastemanagement.in

GPCB ID: 86796

DATE: 18/06/2024

To,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

Kind Attention: Mr. N. A. Shah Sir (Unit Head – Hazardous Waste Cell)

Subject: Closure Direction issued u/s 5 of EP Act 1986 vide order dt.13/09/2023.

Reference: 1) Your letter No: GPCB/HAZ/Gen-740/ID-86796 Outward no.753170, dated: 13/09/2023.
2) Your letter No: GPCB/HAZ/Gen-740/ID-86796 Outward no.809993, dated: 30/04/2024.
3) Your letter No: GPCB/HAZ/Gen-740/ID-86796 Outward no.810093, dated: 01/05/2024.
4) Your letter No: GPCB/HAZ/Gen-740/ID-86796 Outward no.812805, dated: 03/06/2024.

Respected Sir,

We M/s. Eco Waste Management located at plot no. 201 to 204, GIDC Palej, Village: Bharuch engaged in pre-processing of Hazardous Waste for Co-processing. In connection to above mentioned subject & direction issued by your board to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016. We would like to draw your kind attention as per following:

1. Sir, our plant premises we have stored around total 3543.7 MT Hazardous waste, in which 2303.4 MT is raw material and 1240.3 MT is finished product.
2. Sir, we have contacted to Authorized Cement industry outside the state for disposal of our Hazardous waste materials for disposal. After confirmation of cement industry, we will coordination with Regional Office-Bharuch using VLTS system & online manifest system and supervision of experts environmentally sound manner we will dispose of our waste material as soon as possible in cement industry.
3. Sir, we will take to all necessary safety precaution to avoid the any possible fire hazard and environment damages.
4. Sir, we have applied for re-connection of water supply in GIDC Palej and already applied for allotment of plot no. 201 to 204 in GIDC Palej for utilizations for purpose of pre-processing facility

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– Hazardous Organic & Inorganic Waste. GIDC NOC process is ongoing. After we have got permission of GIDC, we will same permission letter submitted as soon as possible your board.

So, kindly consider this matter in your record, scrutinize our case & please revoke the direction issued to our unit under section-5 of Environment (Protection) Act-1986 for The Violations of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

If you require any more details or clarification, please call on us.

Thanking you.

Yours faithfully,

For, **ECO WASTE MANAGEMENT**



(Authorized signatory)

Unit 1- Plot No. 76-77, Sabar Industrial Park Pvt. Ltd., Vill: Asal, Ta.: Bhiloda, Dist.: Arvalli-383245.

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